

ITEM NO.30

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.)No(s).14922-14923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 222659/2024 - EXEMPTION FROM FILING O.T.

Date : 17-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Vibhav Mishra, AOR

For Respondent(s) Mr. Prakash Sharma, Adv.
Mr. Anuj Saxena, Adv.
Mr. Bitu Kumar Singh, Adv.
Mr. Mohd.naved, Adv.
Mr. Prathvi Raj Chauhan, AOR
Mr. Vikrant Rana, Adv.

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Mani Munjal, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. At the request of the learned Senior Counsel for the petitioner(s), re-list on a non-miscellaneous day in the week commencing 21.04.2025.
2. Trial Court records shall be requisitioned.

3. E-copies of the trial court records, once received, will be made available to the learned counsel for the parties.

4. However, we may record that the depositions of witnesses have already been filed with the present Special Leave Petitions and the same are on record.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR